

LANGUAGE OF JUDICIAL AND REVENUE PROCEEDINGS

ACT NO. XXIX OF 1837

[Rep., Act 16 of 1874]

[20th June, 1837.]

*Passed by the Right Hon'ble the President of the Council of India in Council, on the 20th June 1837.*

I. It is hereby enacted, that from First day of December 1837, it shall be lawful for the Governor General of India in Council, by an Order in Council, to dispense, either generally, or within such local limits as may to him seem meet, with any provision of any Regulation of the Bengal Code which enjoins the use of the Persian language in any Judicial proceeding, or in any proceeding relating to the Revenue, and to prescribe the language and character to be used in such proceeding.

II. And it is hereby enacted, that from said day it shall be lawful for the said Governor General of India in Council, by an Order in Council, to delegate all or any of the powers given to him by this Act, to any Subordinate Authority, under such restrictions as may to the said Governor General of India in Council seem meet.

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